



679 क्षेत्रीय कार्यालय

# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्शियल कॉम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर

ई-मेल : rogreaternolda@uppcb.in, फोन/फैक्स- 0120-4259329

सन्दर्भ संख्या : 143 / NUT-59 / 2023

दिनांक : 06/05/23

To,

The Registrar,  
The National Green Tribunal,  
Principal Bench,  
New Delhi E-mail- [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in)

Sub: Status report in compliance of order dated 27.04.2023 passed by Hon'ble NGT, New Delhi in the matter of O. A. no.649/2022 (Narendra Pratap Singh V/S CPCB).

Sir,

In compliance to the order dated 27.04.2023 passed by the Hon'ble National Green Tribunal, New Delhi in Original Application No. 649 of 2022 Narendra Pratap Singh Versus Central Pollution Control Board & Anr., Status report on behalf of UPPCB is being annexed herewith and forwarded to you with the request that the same may be placed before the Hon'ble Tribunal.

Enclosure- As above

Yours Sincerely

(Radhey Shyam)  
Regional Officer

Copy to:

1. CEO-1, U.P. Pollution Control Board, Lucknow for information and necessary action please.
2. Shri Pradeep Misra, Adocate on Record, Hon'ble Surpeme Court/NGT, New Delhi for Persual and necessary action please.
3. Law Officer-1, U.P. Pollution Control Board, Lucknow for information and necessary action please,

Regional Officer

OR

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH,  
NEW DELHI

Original Application No. 649/2022

Narender Pratap Singh

...Applicant

Versus

Central Pollution Control Board & Anr.

...Respondents

In Re: Status report in compliance of order dated 27.04.2023 passed by Hon'ble NGT, New Delhi in O. A. NO.649/2022

A. The Hon'ble in the matter of NGT O.A. No. 649/2022 (Narendra Pratap Singh Vs CPCB & Anr.) vide its order dated 27.04.2023 has directed that:

*".....1. In compliance to order dated 28.03.2023 report has been filed by UPPCB vide email dated 11.03.2023.*

*2. In its report the UPPCB has made a request for grant of four weeks time for submission of final report along with awaited soil samples analysis report and the recommendations with the scope of further improvement by the unit.*

*3. The request for grant of four weeks time is declined. However, one weeks time is granted for the purpose and the report be submitted within the period of one week.*

*4. The project proponent was required to develop 33% green belt and in its report the Joint Committee has mentioned that the compliance with conditions*



*for development of 33% green belt has not been made. Learned Counsel for respondent no. 5 has submitted that the project proponent has deposited the requisite amount with the Divisional Forest Officer, District, Gautam Buddha Nagar for carrying out the requisite plantation. 5. In the present case environmental compensation of Rs. 7,03,125/- was imposed vide order dated 19.01.2023 which was deposited by the project proponent. The amount of environmental compensation realized from the project proponent is also ordered to be transferred to the Divisional Forest Officer, Gautam Buddha Nagar and the amount of environmental compensation be also utilized for carrying out plantation for protection and improvement of environment in the area.*

#### **B. Action taken by UPPCB (Nodal Agency)**

- I. Analysis reports received from IITR, Lucknow is annexed as **Annexure-1**. This is to clarify that test reports received from IITR, Lucknow are not based on leachable concentration limits [Toxicity Characteristic Leaching Procedure (TCLP) or Soluble Threshold Limit Concentration (STLC)] and Total Threshold Limit Concentration (TTLC) method as required in Class A and Class B of Schedule II of Hazardous & Other Waste (Management and Transboundary Movement) Rules, 2016.
- II. In compliance of Hon'ble Tribunal's orders dated 27.04.2023, Regional Officer, UPPCB, Greater Noida has made a request vide letter dated 27.04.2023 and 01.05.2023 to Chief Environmental Officer (Central Laboratory), Lucknow for making payment against



invoice dated 26.04.2023 of IITR, Lucknow for testing of samples based on leachable concentration limits [Toxicity Characteristic Leaching Procedure (TCLP) or Soluble Threshold Limit Concentration (STLC)] and Total Threshold Limit Concentration (TTLC) method as required in Class A and Class B of Schedule II of Hazardous & Other Waste (Management and Transboundary Movement) Rules, 2016, copy of same is attached as **Annexure-2**.

- III. IITR, Lucknow vide its e-mail dated 02.05.2023 informed that the submission of the analysis report based on TCLP/ STLC/ TTLC would take 06 weeks from the date of receipt of payment and it would not be possible for CSIR-IITR to submit the analysis report by 09.05.2023, Copy of same is annexed as **Annexure-3**.
- IV. Chief Environmental Officer (Central Laboratory), Lucknow vide email dated 03.05.2023 informed to IITR, Lucknow that payment of invoice dated 26.04.2023 has been sent to IITR on dated 02.05.2023, copy of same is annexed as **Annexure-4**.
- V. As per communication with IITR, Lucknow, it would take 06 weeks for submitting analysis report.
- VI. In compliance of Hon'ble NGT order dated 27.04.2023, Regional Officer, Greater Noida has made request letter vide letter dated 01.05.2023 to Chief Environmental Officer (Circle-1), UPPCB, Lucknow



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for taking necessary action to transfer the amount of environmental compensation to the Divisional Forest Officer, Gautam Buddha Nagar, which is realized from the project proponent, copy of same is annexed as Annexure-5.

VII. The process of transfer of the EC amount to the Divisional Forest Officer, Gautam Buddha Nagar has been initiated by UPPCB, Headquarter, Lucknow.

Above status report is being submitted for kind perusal and necessary action please.

  
06/05/2023

(ANSHUL SHARMA)

AEE

  
06/05/2023

(D. K. GUPTA)

EE

REGIONAL OFFICER

  
06/05/2023



डॉ. के. सी. खुन्बे  
मुख्य वैज्ञानिक एवं प्रमुख, आरपीबीडी

स्पीड पोस्ट  
Speed Post

CSIR-IITR/RPBD/21/2023

दिनांक: 18-04-2023

सेवा में-

क्षेत्रीय कार्यालय,  
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा  
ए-1, प्रथम तल, कमर्शियल कॉम्प्लेक्स, बीटा-2,  
ग्रेटर नोएडा, गौतमबुद्धनगर- 201308

अति आवश्यक  
URGENT

विषय : विश्लेषण रिपोर्ट का प्रेषण-

महोदय,

आपके द्वारा भेजे गए Soil Sample के नमूने की विश्लेषण रिपोर्ट इस पत्र के साथ संलग्न है-

Report no: TS-4123 (I-VIII)  
Report Signed by: Dr. D.K. Patel  
Your reference no. letter: 1770 / NGT-59/22 Dated: 18.03.2023  
Sample collected by: Sponsor  
Sample and plan procedure: Soil Sample  
Date of sampling: 17.03.2023  
Environment condition during sample: Normal  
Sample condition: Unsealed  
Source of sampling: Regional Officer, U.P. Pollution Control Board, Greater Noida

नमूनों हेतु आपके संदर्भ को हमारे आंतरिक आईआईटीआर कोड सं. से मिलान कर लिया गया है -

S. No	CSIR-IITR Code:-	Description of work
1.	TS-4123 (I)	ETP (Effluent Treatment Plant) Sludge in M/S U.P. Asbestos Ltd. Dadri, Greater Noida
2.	TS-4123 (II)	Asbestos broken sheet/residues in premise M/S U.P. Asbestos Ltd. Dadri, Greater Noida
3.	TS-4123 (III)	Soil sample Ground I Vill-Bisahda Gr. Noida
4.	TS-4123 (IV)	Soil sample, near gaushala, vil- Bishada Gr. Noida
5.	TS-4123 (V)	Soil sample near Safe express pvt. ltd. warehouse vill- bisahda Gr. Noida
6.	TS-4123 (VI)	Soil sample near Maharana restaurant, vill- bishada, Gr. Noida
7.	TS-4123 (VII)	Soil sample near Maharana restaurant, vill- bishada, Gr. Noida
8.	TS-4123 (VIII)	Soil sample near Raghav welding works vill- bishada, Gr. Noida

धन्यवाद ।

भवदीय,

*(Signature)*  
18/4/23  
(प्रमुख, आरपीबीडी)

संलग्नक: उपर्युक्त रिपोर्ट-

विज्ञान भवन, 31, महात्मा गाँधी मार्ग  
ट बाक्य नं० 80, लखनऊ-226001, उ.प्र., भारत  
HVIGLYAN BHAWAN, 31, MAHATMA GANDHI MARG  
ST BOX NO 80, LUCKNOW-226001, U.P., INDIA

Ph: +91-522-2627566, 2614118, 2628228 Fax: +91-522-2628227, 2611547  
tor@iitrindia.org www.iitrindia.org



एनएवीएल द्वारा रासायनिक एवं  
जैविक परिक्षण हेतु प्रत्यायित  
Accredited by NABL for chemical  
and biological testing

विज्ञान तथा परीक्षण: जीएलपी अनुसंधान सुविधा  
Toxicity Testing: GLP Test Facility



Date: 17.04.2023

### ANALYSIS REPORT

1. Sample Registry No. : TS-4123 (I, II, III, IV, V, VI, VII, VIII)
2. Nature of Sample : Sludge and soil samples
3. Sealed/Unsealed : Unsealed
4. Number of samples : 8
5. Date of Collection : 17.03.2023
6. Date of Analysis : 13.04.2023
7. Parameters to be analysed : pH, Moisture, Asbestos quantification,  
Heavy metals (Iron, Nickel, Copper, Lead,  
Chromium, Arsenic, Cadmium)
8. Method of analysis : As per APHA accept Asbestos
9. Sample collected by : Sponsor
10. Results :

CSIR-IITR Code	Parameters									
	pH	Moisture %	Asbestos fibre/g	Iron mg/Kg	Nickel mg/Kg	Copper mg/Kg	Lead mg/Kg	Chromium mg/Kg	Arsenic mg/Kg	Cadmium mg/Kg
TS-4123 (I)	12.2	7.7	1000	414.00	23.43	9.58	25.80	16.24	8.10	2.86
TS-4123 (II)	9.7	0.0	ND	412.50	66.81	20.85	21.60	43.47	5.50	2.28
TS-4123 (III)	9.1	0.0	5000	414.00	22.27	17.4	14.32	8.88	8.96	1.06
TS-4123 (VI)	8.4	0.0	1000	415.50	23.01	19.35	18.90	10.29	9.02	1.24
TS-4123 (V)	8.2	0.0	1000	415.50	22.36	25.5	16.95	20.26	5.76	1.60
TS-4123 (VI)	8.1	6.5	2000	412.50	17.67	18.45	15.75	15.73	7.83	1.23
TS-4123 (VII)	8.3	0.0	ND	412.50	20.26	20.25	19.35	19.66	6.21	1.38
TS-4123 (VIII)	7.8	0.0	1000	414.00	20.80	26.55	16.50	19.47	6.68	1.35

ND: Not detected  
 Instrument used AAS for Fe, Ni, Cu, Pb, Cr and Cd metal analysis.  
 Instrument used ICP-MS for As analysis

CSIR-IITR Code	Description of work
TS-4123 (I)	ETP sludge in M/S U.P. Asbestos Ltd. Dadri, Greater Noida
TS-4123 (II)	Asbestos broken sheet/ residues in premise M/S U.P. Asbestos Ltd. Dadri, Greater Noida
TS-4123 (III)	Soil sample Ground 1 Vill-Bishada Gr. Noida
TS-4123 (VI)	Soil sample near Gaushala, Vill- Bishada Gr. Noida
TS-4123 (V)	Soil sample near Safe express Pvt.Ltd. warehouse Vill- Bishada Gr. Noida

TS-4123 (VI)	Soil sample near Maharana restaurant Vill- Bishada Gr. Noida
TS-4123 (VII)	Soil sample near Maharana restaurant Vill- Bishada Gr. Noida
TS-4123 (VIII)	Soil sample near Raghav welding works Vill- Bishada Gr. Noida

## Note:

1. The report pertains to the sample tested only.
2. This report shall not be used or produced in fragments.
3. This report shall not be used for any other purpose than declared by the sponsor.
4. IITR is not a regulatory and certifying agency hence no part of this report should be used for legal purposes under any circumstances.



(Dr. D. K. Patel)  
Sr. Principal Scientist  
Analytical Chemistry Division



687 क्षेत्रीय कार्यालय

## उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्शियल काम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर

ई-मेल : rogreaternoida@uppcb.in, फोन/फैक्स- 0120-2321024

सन्दर्भ संख्या :

119 /NGT-59/23

दिनांक : 23/4/23

मा0 एनजीटी प्रकरण/समयबद्ध

सेवा में,

मुख्य पर्यावरण अधिकारी (केन्द्रीय प्रयोगशाला),  
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,  
लखनऊ।

विषय: मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 649/2022 नरेन्द्र प्रताप सिंह बनाम केन्द्रीय प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश के अनुपालन में समिति द्वारा दिनांक 17.03.2023 को एकत्रित नमूनों की विश्लेषण आख्या के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषय के सम्बन्ध में अवगत कराना है कि इस कार्यालय के पत्र सं0 1770/एनजीटी-59/2022 दिनांक 18.03.2023 के माध्यम से आठ मृदा नमूनों के भौतिक गुणों एवं Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 की अनुसूची 02 की श्रेणी बी-1 के अनुसार एस्वेस्टस की मात्रा तथा श्रेणी-ए के अनुसार हैवी मेटल्स का विश्लेषण करने हेतु आई0आई0टी0आर0, लखनऊ को अनुरोध किया गया था, किन्तु प्राप्त विश्लेषण आख्या के अनुसार मृदा नमूनों का विश्लेषण, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 की अनुसूची 02 में वर्णित प्रक्रिया (Class A: Based on leachable concentration limits [Toxicity Characteristic Leaching Procedure (TCLP) or Soluble Threshold Limit Concentration (STLC)] and Class B: Based on Total Threshold Limit Concentration (TTLC)) के अनुसार नहीं किया गया है। अनुसूची 02 के श्रेणी-ए में मेटल्स की सांद्रता मिग्रा0/ली0 में तथा श्रेणी-बी में एस्वेस्टस की सांद्रता मिग्रा0/किग्रा0 में परिभाषित की गयी है, जबकि प्राप्त विश्लेषण आख्याओं में मेटल की सांद्रता मिग्रा0/किग्रा0 तथा एस्वेस्टस की सांद्रता फाईबर/ग्रा0 में परिभाषित की गयी है, जिसके कारण मृदा नमूनों में हैवी मेटल्स एवं एस्वेस्टस की मात्रा निर्धारित मानकों के अनुरूप है अथवा नहीं, की स्थिति स्पष्ट नहीं हो पा रही है।

तत्क्रम में इस कार्यालय के पत्र दिनांक 24.04.2023 के माध्यम से भारतीय विषविज्ञान अनुसंधान संस्थान, (IITR), लखनऊ को उक्त 08 नमूनों की विश्लेषण आख्या Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 की अनुसूची 02 में वर्णित प्रक्रिया (Class A: Based on leachable concentration limits [Toxicity Characteristic Leaching Procedure (TCLP) or Soluble Threshold Limit Concentration (STLC)] and Class B: Based on Total Threshold Limit Concentration (TTLC)) के अनुसार करते हुये पुनः प्रेषित किये जाने हेतु अनुरोध किया गया है, पत्र की छायाप्रति संलग्न है। भारतीय विषविज्ञान अनुसंधान संस्थान, (IITR), के पत्र सं0 CSIR-IITR/RPBD-21/2023 दिनांक 26.04.2023 द्वारा मृदा एवं स्लज के उक्त 08 नमूनों के विश्लेषण हेतु शत-प्रतिशत अग्रिम भुगतान किये जाने हेतु पुनः कुल रू0 2,45,440/- का बीजक प्रेषित किया गया है।

उक्त बीजक की छायाप्रति संलग्न कर इस अनुरोध के साथ प्रेषित की जा रही है कि मा0 अधिकरण के आदेश दिनांक 28.03.2023 के अनुपालन हेतु संयुक्त समिति द्वारा एकत्रित उपरोक्त 08 नमूनों के विश्लेषण हेतु भारतीय विषविज्ञान अनुसंधान संस्थान, (IITR), लखनऊ द्वारा प्रेषित बीजक कुल रू0 2,45,440/- का भुगतान कराने का कष्ट करें, ताकि समय से अनुपालन आख्या मा0 अधिकरण के समक्ष प्रस्तुत की जा सके।

भवदीय

(राधेश्याम)

क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को सादर सूचनार्थ प्रेषित।

1. सदस्य सचिव महोदय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. मुख्य पर्यावरण अधिकारी (प्रशारण), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. मुख्य पर्यावरण अधिकारी (यूत्ता-1), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
4. डॉ0 सत्या, अतिरिक्त निदेशक, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, लखनऊ।
5. सुश्री दीप्ती कपिल, वैज्ञानिक-डी, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, नई दिल्ली।
6. विधि अधिकारी प्रथम, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

23/4/23  
क्षेत्रीय अधिकारी  
0120



सीएसआईआर-भारतीय विषविज्ञान अनुसंधान संस्थान  
CSIR-INDIAN INSTITUTE OF TOXICOLOGY RESEARCH



वैज्ञानिक तथा औद्योगिक अनुसंधान परिषद्  
COUNCIL OF SCIENTIFIC & INDUSTRIAL RESEARCH

CSIR-IITR/RPBD-21/2023

Date: 26-04-2023

Regional Office  
Uttar Pradesh Pollution Control Board, Greater Noida  
A-1, First floor, Commercial Complex  
Beeta-2, Greater Noida  
Gautambudh Nagar  
Kind Attn.: Shri Radheyshyam, Regional Officer

## Invoice

S. No.	Description of work	Quantity	@ Rate per sample	Amount(Rs.)
1.	Processing as TCLP method and analysis of heavy metals (Iron, Nickel, Copper, Lead, Chromium, Arsenic, Cadmium)	8 samples	14,000/- per sample X 8	1,12,000/-
2.	Asbestos quantification		10,000/- per sample X 8	80,000/-
3.	pH & Moisture		2,000/- per sample X 8	16,000/-
Total value				Rs. 2,08,000/-
GST @ 18 %				Rs. 37,440/-
<b>Grand Total</b>				<b>Rs. 2,45,440/-</b>
Rupees Two lakh forty five thousand four hundred forty only				

\*Analysis of pH, Moisture and Asbestos quantification will be done directly. Samples for heavy metal analysis will be processed using Toxicity Characteristic Leaching Procedure (TCLP) method and quantified through AAS/ICP-MS.

\*Time required for analysis: - 6 weeks from the date of payment received.

**Payment Terms:** - 100% in Advance

**Payment details:**

Beneficiary name: Director, Indian Institute of Toxicology Research

Bank name: State Bank of India, IITR Branch, Lucknow

Bank A/c no: Saving Bank A/c 30267685340

IFS Code: SBIN0014626

MICR Code: 226002076

CSIR PAN No: AAATC2716R;

GST Reg. No. 09AAATC2716R4ZA

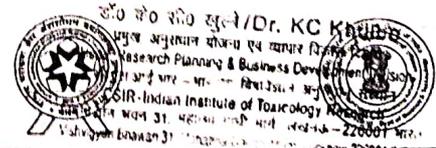
**TDS:** CSIR-IITR is a TDS exempted institute. No TDS shall be detected against the payment.

*[Signature]*  
26/4/23

Head, RPBD

विषविज्ञान भवन, 31, महात्मा गाँधी मार्ग  
पोस्ट बॉक्स नं० 80, लखनऊ-226001, उ.प्र., भारत  
VISHVIGLYAN BHAWAN, 31, MAHATMA GANDHI MARG  
POST BOX NO 80, LUCKNOW-226001, U.P., INDIA

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director@iitrindia.org www.iitrindia.org



एनएबीएल द्वारा ससायनिक एवं  
जैविक परीक्षण हेतु प्रत्यायित  
Accredited by NABL for chemical  
and biological testing

विषाक्तता परीक्षण: जीएलपी अनुसंधान सुविधा  
Toxicity Testing: GLP Test Facility



689  
केन्द्रीय कार्यालय  
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्शियल काम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर  
ई-मेल : rogreaternoida@uppcb.in, फोन/फैक्स. 0120.2321024

सन्दर्भ संख्या : १०/८/७-३०/२३

दिनांक : २५/५/२३

सेवा में,

निदेशक,

भारतीय विषविज्ञान अनुसंधान संस्थान (आई०आई०टी०आर०),

विषविज्ञान भवन, ३१, महात्मा गाँधी मार्ग, केसरबाग,

लखनऊ।

विषय:- आपके पत्र सं० CSIR-IITR/RPBD/21/2023 दिनांक 18.04.2022 द्वारा प्रेषित विश्लेषण आख्याओं के संबंध में।

महोदय,

कृपया उपरोक्त विषयक इस कार्यालय के पत्र सं० 1770/एनजीटी-59/2022 दिनांक 18.03.2023 के माध्यम से मेसर्स यू०पी० एस्बेस्टस लि०, ग्राम बिसाहड़ा, दादरी, गौतमबुद्धनगर उद्योग परिसर में ईटीपी स्लज, ब्रोकर एस्बेस्टस शीट तथा उद्योग परिसर के बाहर से 06 मृदा के प्रेषित नमूनों का संदर्भ ग्रहण करने का कष्ट करें। उक्त के सम्बन्ध में आपके पत्र सं० CSIR-IITR/RPBD/21/2023 दिनांक 18.04.2022 द्वारा उक्त सभी आठ मृदा नमूनों की विश्लेषण आख्याएँ ई-मेल के माध्यम से प्राप्त हुई हैं।

आप द्वारा प्रेषित विश्लेषण आख्याओं का अवलोकन किया गया। इस सम्बन्ध में अवगत कराना है कि इस कार्यालय के पत्र सं० 1770/एनजीटी-59/2022 दिनांक 18.03.2023 के माध्यम से आठ मृदा नमूनों के भौतिक गुणों एवं Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 की अनुसूची 02 की श्रेणी बी-1 के अनुसार एस्बेस्टस की मात्रा तथा श्रेणी-ए के अनुसार हैवी मेटल्स का विश्लेषण करने हेतु आपसे अनुरोध किया गया था, परन्तु आप द्वारा मृदा नमूनों का विश्लेषण, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 की अनुसूची 02 में वर्णित प्रक्रिया (Class A: Based on leachable concentration limits [Toxicity Characteristic Leaching Procedure (TCLP) or Soluble Threshold Limit Concentration (STLC)] and Class B: Based on Total Threshold Limit Concentration (TTLC)) के अनुसार नहीं किया गया है। अनुसूची 02 के श्रेणी-ए में मेटल्स की सांद्रता मिग्रा०/ली० में तथा श्रेणी-बी में एस्बेस्टस की सांद्रता मिग्रा०/किग्रा० में परिभाषित की गयी है, जबकि आप द्वारा प्रेषित विश्लेषण आख्या में मेटल की सांद्रता मिग्रा०/किग्रा० एस्बेस्टस की सांद्रता फाईबर/ग्रा० में परिभाषित की गयी है, जिसके कारण मृदा नमूनों में हैवी मेटल्स एवं एस्बेस्टस की मात्रा निर्धारित मानकों के अनुरूप है अथवा नहीं, की स्थिति स्पष्ट नहीं हो पा रही है।

अतः आपसे अनुरोध है कि प्रेषित मृदा नमूनों का विश्लेषण Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 की अनुसूची 02 में वर्णित प्रक्रिया (Class A: Based on leachable concentration limits [Toxicity Characteristic Leaching Procedure (TCLP) or Soluble Threshold Limit Concentration (STLC)] and Class B: Based on Total Threshold Limit Concentration (TTLC)) के अनुसार करते हुये विश्लेषण आख्या पुनः प्रेषित करने का कष्ट करें, जिससे कि संयुक्त समिति द्वारा अपनी अंतिम आख्या मा० न्यायालय के समक्ष प्रस्तुत की जा सके। अग्रेतर अवगत कराना है कि ओ०ए० सं० 649/2022 में मा० न्यायालय में सुनवाई हेतु अगली तिथि 27.04.2023 को निर्धारित की गयी है।

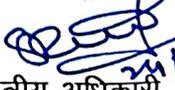
पृ०सं० एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि:-

1. मुख्य पर्यावरण अधिकारी (वृत्त-1), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ सादर प्रेषित।
2. डॉ० सत्या, अतिरिक्त निदेशक, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, लखनऊ को दूरभाष पर हुई वार्ता के अनुक्रम में सूचनार्थ प्रेषित।
3. श्रीमती दीप्ती कपिल, वैज्ञानिक-डी, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, नई दिल्ली को दूरभाष पर हुई वार्ता के अनुक्रम में सूचनार्थ प्रेषित।

भवदीय  
  
(राधेश्याम)

क्षेत्रीय अधिकारी

  
क्षेत्रीय अधिकारी  
25/5/23

lnc

## उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्शियल काम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर  
ई-मेल : rogreaternoida@uppcb.in, फोन/फैक्स- 0120-2321024



सन्दर्भ संख्या : 1730 /NGT-59/22

दिनांक : 18/3/23

सेवा में,

निदेशक,  
भारतीय विषविज्ञान अनुसंधान संस्थान, (IITR)  
विषविज्ञान भवन, 31, महात्मा गाँधी मार्ग,  
कैसरबाग, लखनऊ।

विषय: संलग्न नमूनों (कुल 08) में एस्बेस्टक की मात्रा का विश्लेषण कराये जाने के सम्बन्ध में।  
महोदय,

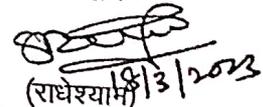
कृपया मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० 649/2022 नरेन्द्र प्रताप सिंह बनाम केन्द्रीय प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश दिनांक 27.01.2023 का संदर्भ ग्रहण करने का कष्ट करें, जिसके अनुपालन में गठित संयुक्त समिति द्वारा दिनांक 17.03.2023 को प्रश्नगत इकाई एवं आस-पास के क्षेत्र का निरीक्षण किया गया। निरीक्षण के दौरान समिति द्वारा इकाई परिसर में ईटीपी स्लज का नमूना (01) एवं एस्बेस्टस ब्रोकेन शीट/रेजीड्यूस का नमूना (01) तथा इकाई परिसर के बाहर आस-पास के क्षेत्र में मृदा के नमूने (कुल-06) एकत्र किये गये, जिनका विवरण निम्नवत् है-

क्रम सं०	नमूना का विवरण	नमूना एकत्रण स्थल
1.	ईटीपी से जनित स्लज	उद्योग मेसर्स यू०पी० एस्बेस्टस लि०, दादरी, ग्रेटर नोएडा के परिसर के अन्दर
2.	एस्बेस्टस ब्रोकेन शीट/ रेजीड्यूस का नमूना	उद्योग मेसर्स यू०पी० एस्बेस्टस लि०, दादरी, ग्रेटर नोएडा के परिसर के अन्दर
3.	मृदा नमूना	ग्राउण्ड-1, ग्राम विशाहड़ा (Lat.-28.575158, Long.-77.569166)
4.	मृदा नमूना	निकट गऊशाला, ग्राम विशाहड़ा (Lat.-28.5741574, Long.-77.5679136)
5.	मृदा नमूना	निकट सेफ एक्सप्रेस. प्रा०लि०-वेयरहाउस, ग्राम विशाहड़ा (Lat.-28.5746382, Long.-77.5674932)
6.	मृदा नमूना	निकट महाराणा रेस्टोरेन्ट, ग्राम विशाहड़ा (Lat.-28.57416, Long.-77.567985)
7.	मृदा नमूना	निकट महाराणा रेस्टोरेन्ट, ग्राम विशाहड़ा (Lat.-28.582426, Long.-77.57071)
8.	मृदा नमूना	निकट राघव वेल्डिंग वर्क्स, ग्राम विशाहड़ा (Lat.-28.580512, Long.-77.569513)

उक्त नमूने (कुल 08) को पत्र के साथ संलग्न कर इस अनुरोध के साथ प्रेषित किया जा रहा है कि संलग्न नमूनों में भौतिक गुणों (pH व Moisture) के साथ HAZARDOUS & OTHER WASTES (MANAGEMENT AND TRANSBOUNDARY MOVEMENT) RULES, 2016 की अनुसूची 02 की श्रेणी बी-1 के अनुसार एस्बेस्टस की मात्रा तथा श्रेणी- ए के अनुसार हैवी मेटल्स जैसे- आयरन, निकिल, कॉपर, लेड, क्रॉमियम, आर्सेनिक, कैडमियम की मात्रा का विश्लेषण कराकर वांछित भुगतान बिल तथा विश्लेषण आख्या इस कार्यालय को ई-मेल rogreaternoida@uppcb.in पर प्रेषित करने का कष्ट करें, जिससे कि बिल का भुगतान किया जा सके एवं यदि अग्रिम भुगतान किये जाने की आवश्यकता हो, तो उक्त ई-मेल पर सूचित करने का कष्ट करें।

संलग्नक : कुल नमूने (कुल 08)।

भवदीय

  
(राधेश्याम)

क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को सादर सूचनार्थ प्रेषित।

1. मुख्य पर्यावरण अधिकारी (वृत्त-1) उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. मुख्य पर्यावरण अधिकारी (केन्द्रीय प्रयोगशाला), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. डॉ० सत्या, अतिरिक्त निदेशक, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, लखनऊ।
4. सुश्री दीप्ती कपिल, वैज्ञानिक-डी, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, नई दिल्ली।
5. विधि अधिकारी प्रथम, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी

**RPBD IITR**

to me, CEO, CEO, MS

2 May 2023, 12:45 (22 hours ago)

Dear Sir,

1. As informed earlier also, while giving the invoice (please refer to invoice no. CSIR-IITR/RPBD-21/2023, dated 26.04.2023) the submission of the analysis report would take 6 weeks from the date of receipt of payment. It would not be possible for CSIR-IITR to submit the analysis report by 09.05.2023.
2. Further, we are still waiting for receipt of the analytical charges (Rs. 2,08,000/- +GST @ 18% = Total payable amount Rs. 2,45,440/- only).
3. It is suggested that UPPCB may please consider sharing the name, designation, and complete contact details (preferably landline/mobile no.) of atleast one **NODAL** officer with whom *Team CSIR-IITR* may liaison on this subject. This may make the correspondence seamless and facilitate much more effective coordination.

This is for your kind information and needful action please,

Thanking you,

KC Khulbe

डॉ. के.सी. खुल्बे

Dr KC Khulbe

प्रमुख, अनुसंधान योजना एवं व्यापार विकास प्रभाग

Head, Research Planning & Business Development Division

सीएसआईआर- भारतीय विषविज्ञान अनुसंधान संस्थान

CSIR-INDIAN INSTITUTE OF TOXICOLOGY RESEARCH

विषविज्ञान भवन, 31, महात्मा गांधी मार्ग, लखनऊ-226001, भारत

Vishvigyan Bhawan, 31, Mahatma Gandhi Marg, Lucknow-226001, India

Tel: +91-522-2628228; Fax: +91-522-2628227; [www.iitrindia.org](http://www.iitrindia.org)

Annexure - 4

## Regarding payment External Inbox



CEO Lab

to rpbdiitr, CEO, me

Wed, 3 May, 17:10 (21 hours ago)

Sir,

Please refer to your invoice dated 26.04.2023 for payment of Rs. 2,45,440/- (Rs. Two Lac Forty Five Thousand Four Hundred Forty only) against TCLP test of metals in solid samples sent to your esteemed organization from our Regional Office, Greater Noida. This is to inform you that after deduction of 2% GST from total invoice amount, payment of Rs. 2,41,280/- (Rs. Two Lac Forty One Thousand Two Hundred Eighty only) has been sent to you on dated 02.05.2023 through RTGS no.IOBAN23122302401. You are requested kindly to analyse the sample and send the report to Regional Officer, UPPCB, Greater Noida before 09.05.2023. The matter is related to Hon'ble NGT, New Delhi & timebound.

Regards



RAM GOPAL  
CEO (Central Laboratory)  
U P Pollution Control  
Board  
TC-12 V Vibhuti Khand  
Gomti Nagar Lucknow  
E-mail: ceolab@uppcb.in;  
Website-www.uppcb.com



693 कार्यालय  
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्शियल कॉम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर  
ई-मेल : rogreaternoida@uppcb.in, फोन/फैक्स. 0120.2321024

Annexure - 5

सन्दर्भ संख्या :

124 / 1745T-59/23

दिनांक : 1/5/23

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त-1),  
उ०प्र० प्रदूषण नियंत्रण बोर्ड,  
लखनऊ।

विषय:- मा० राष्ट्रीय हरित अधिकरण में लम्बित ओ०ए० सं० 649/2022 में पारित आदेश दिनांक 27.04.2023 के अनुपालन के संबंध में।

महोदय,

कृपया उपरोक्त विषय का संदर्भ ग्रहण करने का कष्ट करें। उक्त के सम्बन्ध में अवगत कराना है कि मा० राष्ट्रीय हरित अधिकरण में लम्बित ओ०ए० सं० 649/2022 नरेन्द्र प्रताप सिंह बनाम केन्द्रीय प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश दिनांक 27.04.2023 के मुख्य अंश निम्नवत् हैं-

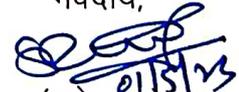
"..... 4. The project proponent was required to develop 33% green belt and in its report the Joint Committee has mentioned that the compliance with conditions for development of 33% green belt has not been made. Learned Counsel for respondent no. 5 has submitted that the project proponent has deposited the requisite amount with the Divisional Forest Officer, District, Gautam Buddha Nagar for carrying out the requisite plantation.

5. In the present case environmental compensation of Rs. 7,03,125/- was imposed vide order dated 19.01.2023 which was deposited by the project proponent. The amount of environmental compensation realized from the project proponent is also ordered to be transferred to the Divisional Forest Officer, Gautam Buddha Nagar and the amount of environmental compensation be also utilized for carrying out plantation for protection and improvement of environment in the area.

6. The Divisional Forest Officer District, Gautam Buddha Nagar is directed to undertake visit to the premises of the respondent no. 5 and adjoining area and to submit detailed action plan regarding plantation required to be carried out with specific timeline, budgetary allocation, species to be planted for ensuring compliance with EC condition of 33% green cover and taking of remedial measures for remediation of the affected area by way of plantation, cleaning of the drain and reclamation of soil including development of a nursery in the premises or nearby area of the factory. ...."

अतः मा० राष्ट्रीय हरित अधिकरण द्वारा पारित उपरोक्त आदेश के अनुपालन में मेसर्स यू०पी० एस्बेस्टस लि०, ग्राम बिसाहड़ा, दादरी, गौतमबुद्धनगर द्वारा जमा करायी गयी पर्यावरणीय क्षतिपूर्ति रू० 7,03,125/- को प्रभागीय वनाधिकारी, जनपद गौतमबुद्धनगर को हस्तांतरित करने हेतु तत्सम्बन्धी को निर्देशित करने का कष्ट करें। अग्रेतर अवगत कराना है कि ओ०ए० सं० 649/2022 में मा० न्यायालय में सुनवाई हेतु अगली तिथि 09.05.2023 को निर्धारित की गयी है।

भवदीय,

  
(राधेश्याम)

क्षेत्रीय अधिकारी

पृ०सं० एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि:- प्रभागीय वनाधिकारी महोदय, जनपद गौतमबुद्धनगर को मा० राष्ट्रीय हरित अधिकरण द्वारा ओ०ए० सं० 649/2022 नरेन्द्र प्रताप सिंह बनाम केन्द्रीय प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश दिनांक 27.04.2023 की छायाप्रति संलग्न कर अनुपालन हेतु सादर प्रेषित।

  
क्षेत्रीय अधिकारी

धर

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.**

(Through Physical Hearing with Hybrid VC Option)  
Original Application No.649/2022

Narender Pratap Singh

...Applicant

Versus

Central Pollution Control Board & Anr.

...Respondents

Date of hearing: 27.04.2023

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER.  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER.**

Applicant: None.

Respondent: Mr. Vikrant Pachnanda, Advocate for Respondent No. 1-CPCB (through VC).  
Mr. Pradeep Misra, Advocate for Respondent No. 2-UPPCB (through VC).  
Mr. Nalin Kohli, Advocate alongwith Mr. Ankit Roy, Advocate for Respondent No. 5-the Project Proponent.

**Application under provision of the National Green Tribunal Act, 2010.**

1. In compliance to order dated 28.03.2023 report has been filed by UPPCB vide email dated 11.03.2023.
2. In its report the UPPCB has made a request for grant of four weeks time for submission of final report alongwith awaited soil samples analysis report and the recommendations with the scope of further improvement by the unit.
3. The request for grant of four weeks time is declined. However, one weeks time is granted for the purpose and the report be submitted within the period of one week.

4. The project proponent was required to develop 33% green belt and in its report the Joint Committee has mentioned that the compliance with conditions for development of 33% green belt has not been made. Learned Counsel for respondent no. 5 has submitted that the project proponent has deposited the requisite amount with the Divisional Forest Officer, District, Gautam Buddha Nagar for carrying out the requisite plantation.

5. In the present case environmental compensation of Rs. 7,03,125/- was imposed vide order dated 19.01.2023 which was deposited by the project proponent. The amount of environmental compensation realized from the project proponent is also ordered to be transferred to the Divisional Forest Officer, Gautam Buddha Nagar and the amount of environmental compensation be also utilized for carrying out plantation for protection and improvement of environment in the area.

6. The Divisional Forest Officer District, Gautam Buddha Nagar is directed to undertake visit to the premises of the respondent no. 5 and adjoining area and to submit detailed action plan regarding plantation required to be carried out with specific timeline, budgetary allocation, species to be planted for ensuring compliance with EC condition of 33% green cover and taking of remedial measures for remediation of the affected area by way of plantation, cleaning of the drain and reclamation of soil including development of a nursery in the premises or nearby area of the factory.

7. Respondent No. 5 the project proponent is also directed to file an additional affidavit giving details of the CSR activities already undertaken/to be undertaken and steps taken for ensuring use of PPE by its workers and their regular medical checkup. Additional affidavit by respondent no. 5 be filed within one week by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR supported PDF and not in the form of image PDF.

8. List the matter for further consideration on 09.05.2023.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

April 27, 2023

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